

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 823 of 2019**

**IN THE MATTER OF:**

**Bhaskar Biswas**

**...Appellant**

**Vs**

**M/s Devi Trading & Holding Pvt. Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Ms. Upama bhattacharjee, Advocate**

**For Respondents:**

**ORDER**

**14.08.2019** Heard Ms. Upama Bhattacharjee, learned Counsel for the Appellant and being satisfied with the grounds, three days' delay in preferring the appeal is condoned. I.A. No. 2490 of 2019 is disposed of accordingly.

Learned Counsel for the Appellant submits that a settlement has been reached between the parties much prior to the formation of 'Committee of Creditors'. Therefore, prayer is made to exercise the inherent power of this Tribunal under Rule-11 of NCLT Rules, 2016.

Let notices be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 16.08.2019. If the Appellant provides the e-mail address of Respondents, let notices be also issued through e-mail. **Dasti Service** is permitted.

Place the case 'for Orders' on **29<sup>th</sup> August, 2019**. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)